

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.2301/2015

[Arising out of impugned final judgment and order dated 07-07-2014 in WP No.17601/1995 passed by the High Court of Judicature at Allahabad]

U. P. FINANCIAL CORPORATION & ANR.

Petitioners

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondents

[FOR FINAL DISPOSAL]

I.A. No.21800/2026-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES

Date : 01-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGUFor Petitioner(s) : Mr. K M Natraj, A.S.G.
Mr. Chittambaresh, Sr. Adv.
Mr. Ankur Prakash, AOR
Mr. Abhishek Kumar, Adv.
Ms. Ankita Pandey, Adv.For Respondent(s) : Mr. Nikhil Nayyar, Sr. Adv.
Mr. Alok Dhir, Adv.
Mr. Karan Batura, AOR
Mr. Dipanshu Krishan, Adv.
Ms. Sugandha Batra, Adv.
Ms. Tanvi Sapra, Adv.Mr. Sanjoy Ghosh, Sr. Adv.
Mr. Ardhendumauli K Prasad, Sr. Adv.
Mr. Devesh Pratap Singh, AOR
Mr. Mohit Garg, Adv.
Ms. Shivani Gupta, Adv.
Mr. Vishvender Singh, Adv.
Mr. Kartik Rathi, Adv.
Mr. Rohan Mandal, Adv.
Mr. Ritik Dabas, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

List the special leave petition along with Civil Appeal No.3241 of 2011¹ on 10th September, 2026, since the controversy seems to be inter-connected in both the matters.

(MANIK KUMAR)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

1 Lav Kumar Varsheney & Anr Vs. Pradeshiya Industrial And Investment Corporation Of Uttar Pradesh Ltd. (PICUP) Through Its Managing & Ors.